

Central Administrative Tribunal  
Principal Bench, New Delhi

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O.A.No.1930/91

New Delhi this the 25th day of September, 1995.

Hon'ble Shri S.R. Adige, Member (A)  
Hon'ble Dr A. Vedavalli, Member (J)

Shri Surjamal Singh Chahar,  
S/o Shri Mahindra Singh,  
Village Ladham,  
P.O. Mankenda,  
District Agra (U.P.) ...  
(By Advocate : Shri ~~RS~~ Mainee )

Applicant

VERSUS

UNION OF INDIA, THROUGH

1. The General Manager (Telecom)  
Haryana Circle,  
Ambala.
2. The Dy General Manager (Telecom)  
Faridabad
3. The Divisional Engineer (Telecom)  
Gurgaon ... Respondents

(By Advocate : Shri M.K. Gupta)

Order (Oral)

(by Hon'ble Shri S.R. Adige, Member(A))

Presently the applicant Shri Surajmal Singh Chahar, is out of employment. It is not denied that he has received training of RPT Telecom Office Assistant, while he was employed earlier on casual basis. Under the circumstances, subject to the availability of work, and the extant rules and regulations on the subject, the respondents are directed to consider re-engaging the applicant as a temporary Telecom Office Assistant, in preference to outsiders and those with overall length of service.

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Thereafter, after watching the applicant's work, and subject to the availability of vacancies, the respondents may consider regularising him strictly in his turn and as per his seniority, in accordance with law.

*"This copy is dispatched of accordingly no costs."*

A. Vedavalli

(Dr A. Vedavalli)  
Member (J)

*Arif Ali*

(S.R. Adige)  
Member (A)

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